

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1581
ANSWERED ON:30.11.2009
REGIONAL LABOUR COMMISSIONERS
Shantha J.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of Regional Labour Commissioners working in the country to look into the complaints received from registered trade unions in various Public Sector Undertakings, State-wise;
- (b) whether these officers are sufficient to look into the pending cases in the country; and
- (c) if not, the action taken by the Union Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a): Thirty three (33) Regional Labour Commissioners (Central) [RLC(C)], 05 at Chief Labour Commissioner (C) Headquarter, and the other twenty eight (28) in the field offices, have been appointed to look into among other works, the complaints received from registered trade unions in various public sector undertaking for which Central Government is the appropriate Government. The list of state – wise offices of RLC(C)s is at Annexe-I.

(b) & (c): These Regional Labour Commissioners (Central) as mentioned at (a) above are assisted by 56 Assistant Labour Commissioners (Central) and 162 Labour Enforcement Officers (Central) for looking into cases arising in Central Sphere in the country. Moreover, Deputy Chief Labour Commissioners (Central), have been advised from time to time to liquidate the pendency of Industrial Disputes/Complaints. As there has been no substantial increase in the pending cases, the present strength of the above mentioned machinery is considered sufficient presently.